

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 28

IA 2839/2024 IN C.P.(IB)/1555(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA**

V/s

METALYST FORGINGS LTD

Sec. 7 Sec 66(1) of Insolvency and Bankruptcy Code, 2016.

ORDER

IA 2839/2024

1. Adv. Siddhant Marathe i/b Shardul Amarchand Mangaldas & Co. Ld. Counsel for Resolution Professional is present.
2. The Resolution plan has been successfully implemented and the approved plan provides for prosecution of this application by the CoC. Accordingly the learned counsel is directed to inform to the CoC to bring themselves on record for further prosecution of this application.
3. List the matter for further hearing on **29.07.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
Prajakta

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)